Government of India

Ministry of Coal

LokSabha

Unstarred Question No. 3007

To be answered on 04.08.2016

Contribution of Private Companies in Production of Coal

3007.DR. K. GOPAL:

DR. P. VENUGOPAL:

Will the Minister of COAL be pleased to state:

(a) whether the Government proposes to take any steps for increasing contribution of private companies in the production of coal and if so, the details thereof;

(b) whether there are delays in opening up of commercial coal mining to private companies; and

(c) if so, the details thereof and the steps being taken by the Government thereon?

ANSWER
MINISTER OF STATE (I/C) FOR COAL, POWER, NEW & RENEWABLE ENERGY AND MINES
(SHRI PIYUSH GOYAL)

(a): Under the provisions of the Coal Mines (Special Provisions) Act, 2015, 75 coal mines (31 by way of auction and 44 by way of allotment) have been allocated so far. The number of coal mines allocated to private sector in the three tranches of auction for utilization in specified end uses i.e. Power (Regulated Sector) and Steel, Cement, Captive Power Production (Non-Regulated Sector) is 30, out of a total of 31. Mining operations have commenced/mine opening permission granted in 11 auctioned coal mines as on 20.07.2016. In the financial year 2015-16 &2016-17, 8.488 Million Tonnes (Provisional) of coal has been produced.

(b) & (c): Enabling provisions have been made in the Coal Mines (Special Provisions) Act, 2015 and the Mines and Mineral (Development & Regulations) Act, 1957 for allocation of coal mines/blocks by way of auction and allotment inter alia for sale of coal.

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